

1957

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

ORIGINAL APPLICATION NO. 974 OF 2024

Jitendra Nishad

Applicant

Versus

State of U.P. and Ors.

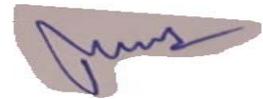
Respondents

I N D E X

S.No.	Particulars	Pages
1.	Compliance affidavit of the order 12.11.2025 on behalf of the Director, Geology and Mining Department, Government of Uttar Pradesh	
2.	Annexure 1 A copy of the office order dated 19.11.2025	
3.	Annexure 2 A copy of Joint Inspection report dated 24.12.2025	
4.	Annexure 3 A copy of letter dated 05.01.2026	
5.	Annexure 4 A copy of notices dated 05.01.2026	

6. Annexure 5
A copy of notices dated 05.01.2026
6. Annexure 6
A true copy of notice dated 23.02.2026

Filed by



[MUKESH VERMA]

Advocate for the Director, Geology
And Mining Department
Govt of Uttar Pradesh
Ch. No. 50, Old Block
Supreme Court of India,
New Delhi 110 001
(M) 9810108098

E-mail: mvermadv@gmail.com

New Delhi
Dated: 26.02.2026

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

IN THE MATTER OF:

Original Application No. 974/2024

Jitendra Nishad

.....Applicant

VERSUS

State of U.P. &Ors

..... Respondent(s)

WITH

Original Application No. 557/2024

News item titled Prayagraj Yamuna mei jalstar ghatne ke sath bana payjal sankat naini kee taraf aniyantrit khaman par bhi niyantran kee taiyari” appearing in amarujala dated 13.04.2024)

COMPLIANCE AFFIDAVIT OF THE ORDER DT. 12.11.2025 ON BEHALF OF DIRECTOR, GEOLOGY AND MINING DEPARTMENT, GOVERNMENT OF UTTAR PRADESH

I, Arun Kumar aged about 41 years S/o Sri Bhoop Ram Sagar Qualification-

★ B.Tech., Nationality- Indian, Occupation-Government Service, presently posted as

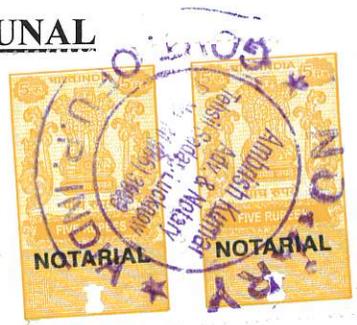
Additional Director, Directorate of Geology and Mining, U.P. Lucknow do hereby

solemnly affirm and state on oath as under:

1. That I, the Deponent in the above captioned matter am fully conversant with the facts of the case and am competent and authorized to swear the present response.

That I state that the contents of the response have been drafted by my counsel on my instructions and the contents of the same are true to my knowledge and nothing material has been concealed therefrom.

AMBRISH KUMAR
ADVOCATE & NOTARY
Vill. Dovi Ganj, Anaiya
Campus, Jazira
26/04/26



3. That the present compliance affidavit is being filed by the Answering Respondent on behalf of the Director Geology and Mining, Lucknow. That the undersigned has been duly authorized by the Director Geology and Mining, Lucknow, who has also approved the present response, to file the same in the present matter. It is further affirmed that the Answering Respondent is well acquainted with the facts and circumstances of the case and, on the basis of official records, is fully competent and empowered to swear and submit the present response before this Hon'ble Tribunal.

I. BACKGROUND OF THE MATTER

1. That vide order dated 12.11.2025, this Hon'ble Tribunal has directed the Director, Mining and Geology Lucknow to inspect the mining lease sites in question and look into the complaints made by the applicant and also the videos, if any, submitted by the applicant and verify status regarding compliance with EC/CTO conditions and environmental norms by respondents no. 09, 10 and 11 and submit report in this regard to the Hon'ble Tribunal. In the report Director, Mining and Geology shall specifically mention all requisite details regarding compliance with EC/CTO conditions and environmental norms with drone videos regarding such compliance.



A.K.
AMBRISH KUMAR
 ADVOCATE & NOTARY
 Vill. Devi Ganj, Alaiya
 Sampur Jang.
 26/04/26

Accordingly, the present affidavit is being filed, on behalf of the Director, Geology and Mining, Government of Uttar Pradesh.

II. FURTHER PROGRESS AND MEASURES TAKEN

3. That in compliance of the order dated 12.11.2025 passed by this Hon'ble Tribunal, Director, Geology and Mining vide office order dated 19.11.2025,

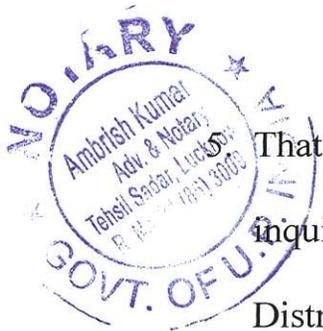
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nominated Additional Director (Administration), Geology and Mining, Lucknow to conduct an inspection of the concerned mining lease sites of Prayagraj and conduct inquiry as per direction of the Hon'ble Tribunal and submit the report in time. A copy of the office order dated 19.11.2025 is annexed as Annexure-1.

4. That the joint inspection of the said 03 mining sites of District Prayagraj was conducted on 02.12.2025 by Additional Director Geology and Mining, Lucknow along with the Senior Mining officer, Mining Department, Prayagraj, Regional officer, U.P. Pollution Control Board, Prayagraj and Junior Engineer, U.P. Pollution Control Board, Prayagraj and Joint inspection report has been submitted on 24.12.2025. A Copy of Joint inspection report Dated 24.12.2025 is annexed as Annexure-2.

That In view of the irregularities found during the above inspection and inquiry, Director, Geology and Mining sent a letter dated 05.01.2026 to District Magistrate Prayagraj to take immediate action as per rules. A Copy of letter Dated 05.01.2026 is annexed as Annexure-3.

6. That regarding the irregularities pointed out in the inspection report dated 24.12.2025, District Magistrate Prayagraj issued Notices dated 05.01.2026, 05.01.2026 and 23.02.2026 (under rule 61) to concerned leaseholders. A Copy of Notices dated 05.01.2026 and 23.02.2026 are annexed as Annexure-4, 5 and 6.



A. K. K.
 AMBRISH KUMAR
 ADVOCATE & NOTARY
 Vill. Devi Ganj, Anajay
 Sampur Janak
 26/02/26

7. In accordance with Uttar Pradesh Minor Mineral concession Rule 2021 and Lease deeds, District Magistrate is the competent authority to take necessary action in respect of the leases .

8. Hence, the present response is being submitted for the kind perusal of this Hon'ble Tribunal. It is prayed that the same be taken on record.


DEPONENT

VERIFICATION

Verified at Vc on this 26th day of February, 2026, that the contents of the above affidavit from paragraphs 1 to 8 are believed to be true and correct to the best of my knowledge and belief. No part of it is false and nothing material has been concealed therefrom.


DEPONENT




AMBRIISH KUMAR
ADVOCATE & NOTARY
VIII, Dovi Ganj, Anay
Campus, Janua
26/02/26

KNOW AND BELIEVE the deponent
who has signed put T.I. on the

भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
"खनिज भवन," लखनऊ।

संख्या: 1780/एम०-एन०जी०टी० वाद प्रयागराज/2025

दिनांक 19 नवम्बर, 2025

कार्यालय आदेश

Original Application No. 974/2024 (I.A No. 613/2024, I.A No. 611/2024, & I.A No. 609/2024) Jitendra Nishad Applicant Versus State of Uttar Pradesh & Ors. Respondents WITH Original Application No. 557/2024 News Item titled "Prayagraj Yamuna mei jalstar ghatne ke saath bana payjal sankat Naini kee taraf aniyantrit Khanan par bhi niyantran kee taiyari" appearing in Amar Ujala dated 13.04.2024. में मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित आदेश दिनांक 12.11.2025 के कार्यकारी अंश निम्नवत् है:-

....."12. UPPCB and Director, Mining and Geology, Lucknow are directed to inspect the mining lease sites in question and look into the complaints made by the applicant and also the videos, if any, submitted by the applicant and verify status regarding compliance with EC/CTO conditions and environmental norms by respondents no. 09, 10 and 11 respectively within 15 days and submit report in this regard to this Tribunal. In the eventuality of respondents no. 09 and 10 being compliant with EC/CTO conditions and environmental norms, respondents no. 09 and 10 may be allowed to commence mining. In the eventuality of grant of CTO to respondent no. 11 by UPPCB and also compliance of EC/CTO conditions and environmental norms by respondent no. 11, respondent no. 11 may also be allowed to commence mining.

13. I.A. Nos. 609/2024, I.A. No. 611/2024 and I.A. No. 613/2024 are allowed and Interim order dated 04.11.2024 is modified accordingly.

14. UPPCB and Director, Mining and Geology are directed to file their reports within one month. In their reports, UPPCB and Director, Mining and Geology shall specifically mention all requisite details regarding compliance with EC/CTO conditions and environmental norms with drone videos regarding such compliance.".....

अतः प्रकरण में मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा पारित उक्त आदेश दिनांक 12.11.2025 के समादर में सम्बन्धित खनन पट्टा स्थलों का निरीक्षण कर जांच आख्या ससमय प्रस्तुत करने हेतु श्री अरुण कुमार, अपर निदेशक (प्रशासन) मुख्यालय लखनऊ को एतद्वारा नामित किया जाता है।

(माला श्रीवास्तव)
निदेशक।

संख्या: 1780/एम०-एन०जी०टी० वाद प्रयागराज/2025 तददिनांक। 24/11/25
प्रतिलिपि:-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु अनुपालनार्थ प्रेषित।

1. सचिव, भूतत्व एवं खनिकर्म, उत्तर प्रदेश शासन, लखनऊ।
2. सदस्य सचिव, उ०प्र० प्रदूषण नियंत्रण बोर्ड, लखनऊ।
3. जिलाधिकारी, प्रयागराज।
4. श्री अरुण कुमार, अपर निदेशक (प्रशासन) मुख्यालय, लखनऊ।
5. ज्येष्ठ खान अधिकारी, प्रयागराज।

(माला श्रीवास्तव)
निदेशक।

अपर निदेशक,
भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
खनिज भवन लखनऊ।



सेवा में,

निदेशक,
भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०,
खनिज भवन लखनऊ।

दिनांक: 24 दिसम्बर, 2025

पत्रांक: 35 / अ०नि०कैम्प / 2025

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा OA No. 974/2024 (I.A No. 613/2024, I.A No. 611/2024 & I.A No. 609/2024 में पारित आदेश दिनांक 12.11.2025 के सम्बन्ध में।

महोदया,

कृपया निदेशालय के कार्यालय आदेश संख्या-1780/एम०-एन०जी०टी० वाद प्रयागराज/2025 दिनांक 19.11.2025 का सन्दर्भ ग्रहण करने का कष्ट करें, जिसके द्वारा मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा OA No. 974/2024 (I.A No. 613/2024, I.A No. 611/2024 & I.A No. 609/2024 में पारित आदेश दिनांक 12.11.2025 के क्रम में सम्बन्धित खनन पट्टा स्थलों का निरीक्षण कर जांच आख्या ससमय प्रस्तुत करने हेतु अधोहस्ताक्षरी को नामित किया गया है।

अतः उक्त के अनुपालन में दिनांक 02.12.2025 को अधोहस्ताक्षरी द्वारा सम्बन्धित खनन पट्टा स्थलों का उ०प्र० प्रदूषण नियंत्रण बोर्ड द्वारा नामित क्षेत्रीय अधिकारी, उ०प्र० प्रदूषण नियंत्रण बोर्ड, प्रयागराज व अन्य विभागीय अधिकारियों अवर अभियंता, उ०प्र० प्रदूषण नियंत्रण बोर्ड, प्रयागराज एवं ज्येष्ठ खान अधिकारी, प्रयागराज के साथ संयुक्त रूप से निरीक्षण किया गया है। निरीक्षण आख्या एवं विडियो (पेन ड्राइव 01 अद्द) पत्र के साथ संलग्न कर प्रेषित है। कृपया प्राप्ति स्वीकार करने का कष्ट करें।

संलग्नक: यथोपरि।

1. निरीक्षण आख्या।
2. विडियो (पेन ड्राइव 01 अद्द)

सं० मि०
(प्र०-वा०)

(माला श्रीवास्तव)
निदेशक
29-12-2025

अवदीय,

(अरुण कुमार)
अपर निदेशक

Joint committee report in compliance of the order dt. 12.11.2025 passed by Hon'ble National Green Tribunal, New Delhi in the matter of Original Application No. 974/2024 (I.A No. 609/2024, I.A No. 611/2024, I.A No. 613/2024), Jitendra Nishad Versus State of U.P. & Ors.

Hon'ble National Green Tribunal, New Delhi has passed order dt. 12.11.2025 in the matter of Original Application No. 974/2024 (I.A No. 609/2024, I.A No. 611/2024, I.A No. 613/2024), Jitendra Nishad Versus State of U.P. & Ors. The relevent portion of the order is as below :-

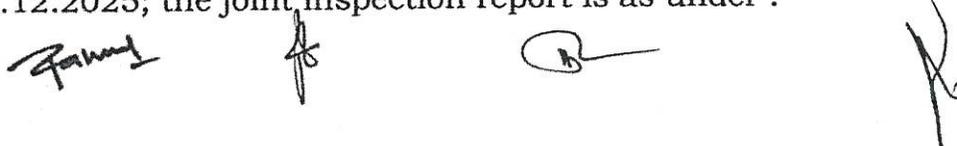
".....12. UPPCB and Director, Mining and Geology, Lucknow are directed to inspect the mining lease sites in question and look into the complaints made by the applicant and also the videos, if any, submitted by the applicant and verify status regarding compliance with EC/CTO conditions and environmental norms by respondents no. 09, 10 and 11 respectively within 15 days and submit report in this regard to this Tribunal. In the eventuality of respondents no. 09 and 10 being compliant with EC/CTO conditions and environmental norms, respondents no. 09 and 10 may be allowed to commence mining. In the eventuality of grant of CTO to respondent no. 11 by UPPCB and also compliance of EC/CTO conditions and environmental norms by respondent no. 11, respondent no. 11 may also be allowed to commence mining.

13. I.A. Nos. 609/2024, I.A. No. 611/2024 and I.A. No. 613/2024 are allowed and Interim order dated 04.11.2024 is modified accordingly.

14. UPPCB and Director, Mining and Geology are directed to file their reports within one month. In their reports, UPPCB and Director, Mining and Geology shall specifically mention all requisite details regarding compliance with EC/CTO conditions and environmental norms with drone videos regarding such compliance..."

Director, Mining and Geology, Lucknow vide letter no. 1780/M.-NGT Vad Prayagraj/2025, dt. 19.11.2025 has nominated Mr. Arun Kumar, Additional Director, Head Office, Lucknow for the inspection of the said 03 mining sites, of Prayagraj.

The joint inspection of the said 03 mining sites, of District Prayagraj has been conducted by Additional Director (Geology & Mining Department), Head Office, Lucknow, alongwith the Mining Officer, Mining Department, Prayagraj, Regional Officer, U.P. Pollution Control Board, Prayagraj and Junior Engineer, U.P. Pollution Control Board, Prayagraj on dated 03.12.2025; the joint inspection report is as under :-



JOINT INSPECTION REPORT

During the course of inspection of Mining areas in question, the Joint team asked the senior mines officer Prayagraj about the complaints made by the applicants and also the videos as mentioned in point No. 9 and 12 of the order dated 12.11.2025. The Senior Mining Officer Prayagraj confirmed that any complaint or videos had not been provided by the applicants as mentioned in the point No. 9 and 12 of the order dated 12.11.2025 of Hon'ble N.G.T. A copy of the Letter dated 03.12.2025 of senior mines officer Prayagraj is annexed here with as annexure No.1

During the course of inspection of mining areas videography has been carried out with the help of drone camera. Copy of video made is attached herewith in pan drive.

Respondent No.-09, Shri Ravi Shankar Shukla S/o Shri Parmanand Shukla, R/o Village-Saraikanji alias Miyapur, Thana-Line Bazar, Disrtict-Jaunpur. Sand mining from river bed Yamuna at **Khand No. 16**, Village-Madauka, Mirakhpur, Mahewa Patti Paschim, Block-Chaka, Tehsil-Karchhana, District-Prayagraj (Rakba 8.00 hect.). The Sand mining site was jointly inspected by Shri Arun Kumar, Additional Director, Directorate of Geology and Mining, Government of Uttar Pradesh, Lucknow, Shri Rohit Singh Regional Officer (Additional Charge) Regional Office, Uttar Pradesh Pollution Control Board, Prayagraj & Shri Rahul Kumar, Junior Engineer, U.P. Pollution Control Board, Prayagraj on dated 03.12.2025, Shri Vipin Pandey representative of the Project Proponent was present during inspection. UPPCB vide letter dated 17.01.2025 has imposed Environmental Compensation Rs. 5,320,000.00 against the project proponent.

During the inspection, the observations are made as following:-

1. During site inspection of mining area, no mining activity was being carried out.
2. Four nos. of pillers were found installed in the mining site area.
3. The weighbridge was found installed, about 600 meters from the mining lease area. The weighbridge was electronic based.
4. General conditions no. 45 and Specific conditions no. 6 & 16 of Environmental Clearance Regarding plantation was not being fully complied by project proponent. Approx 90 saplings were found planted near the haulage road and weighbridge area.
5. One water tanker was found kept near site office at weighbridge for water sprinkling. It was informed that the arrangement of water supply for water sprinkling through tanker. The arrangement for water supply would be made during operation of mining activities.

6. 02, CCTV camera was found installed near site office at weighbridge. The CCTV Camera was not in working condition.



7. Specific conditions no. 20 of Environmental clearance Regarding construction of Link Road from the quarry site to the main road was not being fully complied by project proponent. During the inspection unpaved road connecting the quarry to the main road was found.
8. 01, PTZ camera was found installed at the mining site area.
9. 02 Nos. of mobile toilets was found made near mining site office.
10. Septic tank/soak pit arrangement was found installed for disposal of domestic sewage along with the staff/worker quarters.
11. First aid arrangements were not found at the mining project site office.
12. An India Marka-II Hand Pump was found installed near mining site.
13. As the mining site was not in operation neither any vehicle nor any record for the same was available at the site. It was informed during operation of mining activities the vehicle uses will be made on contract basis.
14. As the mining site was not in operation labour register was not available at this site during inspection. It was informed that as the mining activity is not operative; presently the labours are not enrolled.
15. At the time of inspection Hoarding/display board was found near site office.

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16. Project Proponent has obtained Consent to Operate (CTO) under air/water act form UPPCB.
17. At the time of joint inspection mining lease area was not submerged in River water.

Respondent No.-10, Shri Surendra Kumar S/o Late Shri Shiv Murti Bhartia R/o Village-Berui, Post-Garapur Tharwai, Tehsil-Phoolpur, District-Prayagraj. Sand mining from river bed Yamuna at **Khand No. 14**, Village-Baswar, Block-Chaka Tehsil-Karchhana, District-Prayagraj (Rakba 4.69 hect.). The Sand mining site was jointly inspected by Shri Arun Kumar, Additional Director, Directorate of Geology and Mining, Government of Uttar Pradesh, Lucknow, Shri Rohit Singh Regional Officer (Additional Charge), Uttar Pradesh Pollution Control Board, Prayagraj and Shri Rahul Kumar, Junior Engineer, U.P. Pollution Control Board, Prayagraj on dated 03.12.2025, Shri Surendra Kumar Project Proponent was present during inspection. UPPCB vide letter dated 17.01.2025 has imposed Environmental Compensation Rs. 1,050,000.00 against the project proponent.

During the inspection, the observations are made as following:-

1. During site inspection of mining area, no mining activity was being carried out.
2. Four nos. of pillars were found installed in the mining site area.
3. The weighbridge was found installed, about 400 meters from the mining lease area.



4. General conditions no. 45 and Specific conditions no. 8&42 of Environmental Clearance Regarding plantation was not being fully complied by project proponent. Approx 120 saplings were found

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- planted near the mining site office, haulage road and weighbridge area.
5. One water tanker was found kept at the mining site for water sprinkling. It was informed that the arrangement of water supply for water sprinkling through tanker is being carried out by submersible water pump. Status of permission from UPGWD could not be placed at the time of inspection.
 6. 06. CCTV camera was found installed near site office at weighbridge. The CCTV cameras found operational.
 7. 01. PTZ camera was found installed at the mining site area.
 8. 02 Nos. of toilets was found made near mining site office.
 9. Septic tank/soak pit arrangement was found installed for disposal of domestic sewage along with the staff/worker quarters.
 10. First aid arrangements were found at the mining project site office.
 11. A submersible water pump was found installed near mining site office for clean water supply.
 12. As the mining site was not in operation neither any vehicle nor any record for the same was available at the site. It was informed during operation of mining activities the vehicle uses will be made on contract basis.
 13. As the mining site was not in operation labour register was not available at this site during inspection. It was informed that as the mining activity is not operative; presently the labours are not enrolled.
 14. At the time of inspection Hoarding/display board was found near site office.
 15. Project Proponent has obtained Consent to Operate (CTO) under air/water act form UPPCB.
 16. At the time of joint inspection mining leased area was partially submerged in River water.

Respondent No.-11 Shri Ratan Kumar Nishad S/o Late Shri Lallu Lal R/o 6/41, Naijhunsi Bazar, Thana-Jhunsi, Tehsil-Phoolpur, District-Prayagraj. Sand mining from river bed Yamuna at **Khand No. 21**, Village-Adampur (Madaripur to Sadiyapur), Block-Bhagwatpur, Tehsil-Sadar, District-Prayagraj (rakba 5.00 hect.). The Sand mining site was jointly inspected by Shri Arun Kumar, Additional Director, Directorate of Geology and Mining, Government of Uttar Pradesh, Lucknow and Shri Rohit Singh Regional Officer (Additional Charge), Regional Office Uttar Pradesh Pollution Control Board, Prayagraj on dated 03.12.2025, Shri Kaushal Kumar representative of the Project Proponent was present during inspection. UPPCB vide letter dated 17.01.2025 has imposed Environmental Compensation Rs. 4743750.00 against the project proponent.

During the inspection, the observations are made as following:-

1. During site inspection of mining area, no mining activity was being carried out.
2. No pillars were found installed in the mining site area.
3. The weighbridge was found to be installed, about 6.0 km. from the mining lease area. The weighbridge was electronic based.
4. General conditions no. 45 and Specific conditions no. 6 & 16 of Environmental Clearance Regarding plantation was found not complied by project proponent.
5. No mechanism/arrangement for dust suppression has been made.
6. 02, CCTV camera were found installed at weighbridge, the CCTV Cameras were not in working condition.



Latitude: 25°20'20"N
 Longitude: 81°48'28"E
 Elevation: 83.59±2.08 m
 Accuracy: 5.215 m
 Time: 03-12-2025 11:38
 Note: sadiyapur, madaripur, Bihar

7. PTZ camera was not found installed at the mining site area.
8. No arrangement for toilets found during joint inspection.
9. First aid arrangements were not found at the mining project site office.
10. An India Marka-II Hand Pump was found installed at mining site office for clean water supply.
11. As the mining site was not in operation neither any vehicle nor any record for the same was available at the site. It was informed during operation of mining activities the vehicle uses will be made on contract basis.
12. As the mining site was not in operation labour register was not available at this site during inspection. It was informed that as the mining activity is not operative; presently the labours are not enrolled.

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13. The Project Proponent has applied for Consent to operate (CTO) from UPPCB.
14. At the time of inspection Hoarding/display board was found near site office and near weighbridge.
15. At the time of joint inspection mining lease area was not submerged in River water.
16. Specific conditions no. 20 of Environmental clearance Regarding construction of Link Road from the quarry site to the main road was not complied by project proponent.

As no mining activity was being carried out by the Project Proponents in all 3 cases, all the conditions of EC/CTO could not be verified, however the detailed inspection of mining sites of the project proponent have attempted to cover the status of compliances of the conditions of Environmental Clearance & Consent to Operate.

Conclusion-As per inspection respondent No.9 & 10 will be complied with the conditions of EC/CTO only after removal of short comings found during inspection. However, respondent No.11 found non-complying with the conditions of EC.



(Rahul Kumar)
Junior Engineer
U.P. Pollution Control
Board, Prayagraj



(Rohit Singh)
Regional Officer,
(Add. Charge)
U.P. Pollution Control
Board, Prayagraj



(K.K. Roy)
Senior Mining Officer
Mining Department,
Prayagraj



(Arun Kumar)
Additional Director
Directorate of Geology and
Mining, Government of
Uttar Pradesh,
Lucknow

ENVIRONMENT
CLEARANCE

PARIVESH

(Pro-Active and Responsive Facilitation by Interactive,
and, Virtuous Environmental Single-Window Hub)

Government of India
Ministry of Environment, Forest and Climate Change
(Issued by the State Environment Impact Assessment
Authority (SEIAA), UTTAR PRADESH)

To,

The Proprietor
SHREE RAVI SHANKAR SHUKLA
Saranyaji Kadan Urf Miyapur Lino Bazar district Jaunpur U.P -222001

Subject: Grant of Environmental Clearance (EC) to the proposed Project Activity
under the provision of EIA Notification 2000-regarding

Sir/Madam,

This is in reference to your application for Environmental Clearance (EC)
in respect of project submitted to the SEIAA vide proposal number
SIA/UP/MIN/422460/2023 dated 17 Mar 2023. The particulars of the environmental
clearance granted to the project are as below.

1. EC Identification No.	EC23B001UP192508
2. File No.	7712-0038
3. Project Type	Now
4. Category	B
5. Project/Activity including Schedule No.	1(a) Mining of minerals
6. Name of Project	River bed ordinary sand mining having lease area 8.00 ha (19.76 acre) along river Yamuna in Khand No. 16 at Village - Madouka, Meerapur, Mahowa Patti (West), Tehsil- Karchhana, District- Allahabad, U. P. of Shree Ravi Shankar Shukla.
7. Name of Company/Organization	SHREE RAVI SHANKAR SHUKLA
8. Location of Project	UTTAR PRADESH
9. TOR Date	N/A

The project details along with terms and conditions are appended herewith from page
no 2 onwards.

(e-signed)
Ajay Kumar Sharma
Member Secretary
SEIAA - (UTTAR PRADESH)

Note: A valid environmental clearance shall be one that has EC identification
number & E-Sign generated from PARIVESH. Please quote identification
number in all futuro correspondence.

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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow-226010
E-Mail- doetupiko@yahoo.com, selaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no SIA/UP/MIN/422460/2023 & SEIAA, U.P File no-7712-6038

Sub: Environmental Clearance for Proposed river bed ordinary sand mining along river Yamuna in Khand No. 16 at Village – Madauka, Meerakpur, Mahewa Patti (West), Tehsil- Karchhana, District- Allahabad, U. P., (Leased area 8.00 ha (19.76 acre).

Dear Sir,

This is with reference to your application / letter dated 14-12-2020, 24-12-2020, 04-02-2021, 04-03-2021, 17-03-2023, 28-03-2023, 16-08-2023 above mentioned subject. The matter was considered by 774nd SEAC in meeting held on 17-08-2023 and 756th SEIAA in meeting held on 13-09-2023.

A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and Development to SEAC on 17-08-2023.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for proposed river bed ordinary sand mining along river Yamuna in Khand No. 16 at Village – Madauka, Meerakpur, Mahewa Patti (West), Tehsil- Karchhana, District- Allahabad, U. P., (Leased area 8.00 ha (19.76 acre).
2. The Terms of Reference in the matter were issued by SEIAA, U.P vide Letter No. - 13/Parya/SEAC/6038/2019, dated 06/04/2021.
3. The Public Hearing was organized on 20/10/2021 at Tehsil – Karchhana, District - Prayagraj, Uttar Pradesh. Final EIA Report was submitted by the Project Proponent on 17/03/2023..
4. Salient features of the project as submitted by the project proponent:

1.	Name of Proponent	Ravi Shankar Shukla S/o Shri Parmanand Shukla R/o-Saraykaji Kadan urf Miyapur Line Bazar, District – Jaunpur U.P.
2.	Full correspondence address of proponent and mobile no.	R/o-Saraykaji Kadan urf Miyapur Line Bazar, District – Jaunpur U.P. Mobile No.- E mail ID - ravisandald@gmail.com
3.	Name of Project	Environmental Clearance of proposed river bed ordinary sand mining having lease area 8.00 ha (19.76 acre) along river Yamuna in Khand No. 16 at Village – Madauka, Meerakpur, Mahewa Patti (West), Tehsil- Karchhana, District- Prayagraj, U. P. of Shree Ravi Shankar Shukla.
4.	Project Location (Plot. Khasra/Gata No.)	Khand No. 16
5.	Name of River	Yamuna
6.	Name of Village	Madauka, Meerakpur, Mahewa Patti (West)

9	Lehsil	Karchhana															
	District	Prayagraj															
9	Name of Minor Mineral	"river bed Sand/morrum mining"															
10	Sanctioned Lease Area (in Ha.)	8.0 ha															
11	Max. & Min mRL within lease area	Highest mRL - 80.00 mRL Lowest mRL - 73.00 mRL															
12	Pillar Coordinates (Verified by DMO)	<table border="1"> <thead> <tr> <th>Point</th> <th>Latitude N</th> <th>Longitude E</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>25° 24.614'</td> <td>81°49.506'</td> </tr> <tr> <td>B</td> <td>25° 24.720'</td> <td>81°49.410'</td> </tr> <tr> <td>C</td> <td>25° 24.831'</td> <td>81°49.576'</td> </tr> <tr> <td>D</td> <td>25° 24.718'</td> <td>81°49.663'</td> </tr> </tbody> </table>	Point	Latitude N	Longitude E	A	25° 24.614'	81°49.506'	B	25° 24.720'	81°49.410'	C	25° 24.831'	81°49.576'	D	25° 24.718'	81°49.663'
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13	Total Geological Reserves	1,62,828 m ³															
14	Total Mineable Reserve	92,973 m ³															
15	Total Proposed Production	3,25,405 m ³ up to 30/11/2026															
16	Proposed Production /year (as per LoI)	92,973 m ³ /annum (as per SMO, Prayagraj letter and modified mine plan)															
17	Sanctioned Period of Mine lease	Lease Period up to 30/11/2026 Plan Period up to 30/11/2026															
18	Production of mine/day	344 m ³ /day															
19	Method of Mining	Opencast semi-mechanized															
20	No. of workers	41															
21	Type of Land	Govt./Non Forest Land															
22	Depth of Mining	2.0 m (Maximum)															
23	Nearest metalled road from site	0.30 km															
24	Water Requirement	<table border="1"> <thead> <tr> <th colspan="2">PURPOSE</th> </tr> </thead> <tbody> <tr> <td>Drinking</td> <td>- 0.41 KLD</td> </tr> <tr> <td>Suppression of dust</td> <td>- 3.60 KLD</td> </tr> <tr> <td>Plantation</td> <td>- 0.16 KLD</td> </tr> <tr> <td>Others (if any)</td> <td>- 0.00 KLD</td> </tr> <tr> <td>Total</td> <td>- 4.50 KLD</td> </tr> </tbody> </table>	PURPOSE		Drinking	- 0.41 KLD	Suppression of dust	- 3.60 KLD	Plantation	- 0.16 KLD	Others (if any)	- 0.00 KLD	Total	- 4.50 KLD			
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Total	- 4.50 KLD																
25	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development NABET/EIA/2124 RA 0224, Valid till -01 May 2024															
26	Any litigation pending against the project or land in any court	No															
27	Details of 500 m Cluster Certificate verified by Mining Officer	Letter No - 3473 /Khanij/2022 - 23, dated - 27/03/2023															
28	Details of Lease Area in approved DSR	Serial no. 16, Page no. 56															
29	Project Cost	90.00 Lacs															
30	Proposed CER cost	1.80 lacs															
31	Length and breadth of Haul Road	Length - 0.30 km, Breadth - 6.00 m															
32	No. of Trees to be Planted	160															

5. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
6. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
7. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
8. There is no litigation pending in any court regarding this project.

The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 17-08-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 13-09-2023 and decided to grant the Environmental Clearance to the title project for collection of 92,973 m³/annum for lease area of 8.0 ha subject to effective implementation of the following General Conditions and specific conditions:-

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.
5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of

(329) society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activities and income generating programmies. (329)

19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.

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35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
 36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
 37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
 38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
 39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
 40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
 41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
 42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
 43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
 44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, Gol, Lucknow by e-mail.
 45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
 46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
 47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
 48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. Validity period of this EC is up to 30.11.2026 for 92,973 m³ per year or co-terminus with the validity of current mine plan or current lease period whichever is earlier After this period the EC will become null and void.

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Directions/suggestions given during public hearing and commitment made by the project proponent should be strictly complied.

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3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
 4. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
 5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.
 6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department or district plantation committee, for planting at least 8,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
 7. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 40 ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
 8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
 9. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
 10. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
 11. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
 12. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
 13. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
 14. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders. The quantity mentioned in Lol or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department.

15. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
16. Project proponent has committed to plant 1000 number of trees/hectare. The project proponent/consultant if desires may approach to concerned District Forest Authority to plant 1000 trees/ha on a land available to the Forest Department. The project proponent will deposit the required amount for this entire plantation work (including its maintenance and security) to the Forest Department.
17. The project proponent shall install solar light in their site office.
18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
19. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
20. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
21. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
22. The project proponent should explore the possibilities of rainwater harvesting.
23. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
24. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
25. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department
26. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
27. Submit the Hydrological study report of lease area that the quantity given in Lol will be mined without affecting the geo-hydrology of the River.
28. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is less.
29. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
30. Environment management in according to environmental status and impact of the project.
31. During the school opening and closing time transportation of minerals will be restricted.
32. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
33. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
34. Pakkamotorable haul road to be maintained by the project proponent.
35. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
36. Permission from the competent authority regarding evacuation route should be taken.
37. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
38. Provision for cylinder to workers should be made for cooking.
39. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
40. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
41. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.

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2. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
43. Provision for two toilets and hand pumps should be made at mining site.
44. Drinking water for workers would be provided by tankers.
45. Mining should be done by Bar scalping method; extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
46. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.
47. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-G5/2017-IA.III dated 01/05/2018.
48. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
49. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
50. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
51. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
52. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
53. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
54. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
55. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
56. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C. Issued will stand revoked.
57. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
58. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
59. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
60. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
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State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.

Vinay Khand 1, Gouti Nagar, Lucknow - 226 010

Phone - 91-522-2300541, Fax - 91-522-2300543

E-mail: doeuupko@yahoo.com

Website: www.seiaaup.com

To,

Shri Surendra Kumar,
S/o Late Shri Shivmurti Bharti,
R/o: Vill- Berul, Post - Garapur
Tehsil - Phoolpur, District - Prayagraj, (U.P.)

Ref. No. 215/Parya/SEIAA/3989/2022

Date: 21 December, 2022

Sub: Amendment in Environmental Clearance for Proposed Ordinary sand mining from river bed of Yamuna, at Khand No 14, Village - Baswaar, Tehsil- Karchhana, District-Prayagraj.

Reference- MoEFCC Proposal no- SIA/UP/MIN/293074/2022 & SEIAA, U.P. File no- 3989

Dear Sir,

This is with reference to your application / letter dated 18-10-2022 on above mentioned subject. The matter was considered by 699th SEAC in meeting held on 09-11-2022 and 678th SEIAA in meeting held on 29-11-2022.

A presentation was made by the project proponent along with their consultant M/s Paramarsh Servicing Environment and development. The project proponent requested the committee to amend the environmental clearance letter dated 08/03/2018 as per details given below:

1.	On-line proposal No.	SIA/UP/MIN/293074/2022															
2.	File No. allotted by SEIAA, UP	3989															
3.	Name of Proponent	Shri Surendra Kumar S/o Late Shri Shivmurti Bharti															
4.	Full correspondence address of proponent and mobile no.	R/o: Vill- Berul, Post - Garapur Tehsil - Phoolpur, District - Prayagraj, (U.P.) Mobile no. - 9918645074 E mail ID - surendraberul@gmail.com															
5.	Name of Project	Environmental clearance for ordinary sand mining from river bed of Yamuna, at Khand No. 14, Area - 4.69 ha at Village - Baswaar, Tehsil- Karchhana, District- Prayagraj, Uttar Pradesh of Shri Surendra Kumar.															
6.	Project Location (Plot. Khasra/Gata No.)	Khand No.- 14															
7.	Name of River	Yamuna															
8.	Name of Village	Village - Baswaar															
9.	Tehsil	Karchhana															
10.	District	Prayagraj															
11.	Name of Minor Mineral	Sand/Morrum Mining Project															
12.	Sanctioned Lease Area (In Ha.)	4.69 ha															
13.	Max. & Min mRL within lease area	Highest mRL - 70.00 mRL Lowest mRL - 68.00 mRL															
14.	Pillar Coordinates (Verified by DMO)	<table border="1"> <thead> <tr> <th>Point</th> <th>Latitude N</th> <th>Longitude E</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>25°22'49.60"N</td> <td>81°47'57.10"E</td> </tr> <tr> <td>B</td> <td>25°22'49.20"N</td> <td>81°47'55.20"E</td> </tr> <tr> <td>C</td> <td>25°23'05.50"N</td> <td>81°47'55.90"E</td> </tr> <tr> <td>D</td> <td>25°23'06.80"N</td> <td>81°48'00.20"E</td> </tr> </tbody> </table>	Point	Latitude N	Longitude E	A	25°22'49.60"N	81°47'57.10"E	B	25°22'49.20"N	81°47'55.20"E	C	25°23'05.50"N	81°47'55.90"E	D	25°23'06.80"N	81°48'00.20"E
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C	25°23'05.50"N	81°47'55.90"E															
D	25°23'06.80"N	81°48'00.20"E															
15.	Total Geological Reserves	1,26,817 m ³															
16.	Total Mineable Reserve	70,454 m ³															
17.	Total Proposed Production	3,52,270 m ³ (5 years)															
18.	Proposed Production /year (as per Lol)	70,454 m ³ per annum															
19.	Sanctioned Period of Mine lease	Plan Period 5 years															

Amendment in Environmental Clearance for Proposed Ordinary sand mining from river bed of Yamuna, at Khand No 14, Village - Baswaar, Tehsil- Karchhana, District-Prayagraj.

20.	Method of Mining	Opencast semi - mechanized
21.	No. of worker	17
22.	Type of Land	Govt./Non Forest Land
23.	Depth of Mining	1.5 m
24.	Nearest metalled road from site	1.00 km
25.	Water Requirement	PURPOSE
		Drinking - 2.00 KLD
		Suppression of dust - 2.40 KLD
		Plantation - 2.00 KLD
		Others (if any) - 0.00 KLD
		Total - 6.40 KLD
26.	Name of QCI Accredited Consultant with QCI No and period of validity.	Paramarsh Servicing Environment and development
27.	Any litigation pending against the project or land in any court	NABET/EIA/2124 RA 0224, Valid till -01 May 2024
28.	Details of 500 m Cluster Certificate verified by Mining Officer	No
29.	Details of Lease Area in approved DSR	Letter No - 413/Khanij/2022-23, dated 19/05/2022
30.	Project Cost	Serial no. 14, in village -, Page no. 55
31.	Proposed CER cost	1.00 Crore
32.	Length and breadth of Haul Road	2.00 Lacs
33.	No. of Trees to be Planted	Length - 0.55 km, Breadth - 6.00 m
		500

The committee and SEIAA discussed the matter and recommended to amend the environmental clearance letter no. 229/Parya/SEAC/3989/2018, dated 08/03/2018 as per above project details. The amended environmental clearance is valid up to 07-03-2023. The SEIAA also stipulated following additional conditions:-

Additional Conditions:

1. Validity period of this EC is 5 years from the date of issue as the Lol has been issued for a period of 5 years or co-terminus with the validity of current mine plan or current lease period whichever is earlier. After this period the EC will become null and void.
2. In the absence of replenishment study, in compliance of Hon'ble NGT Order dated 06.05.2022 initially the EC will be operational till 31.12.2022. Permissible quantity and area shall be strictly limited to quantity and area mentioned in Lol or mining plan, whichever is lesser, and maximum mineable depth will be limited to as approved in the mining plan.
3. For subsequent years, Project Proponent shall submit fresh annual replenishment study to SEIAA, UP for amendment in EC for mineable quantity and maximum permissible depth for mining based on scientific findings of replenishment study. Such study shall be placed before SEAC for appraisal for next three years to assess rate of deposition and accordingly, mineable production capacity and depth can be prescribed based on trends analysis, provided it is found scientifically satisfactory by the SEAC. The placing of the study report SEAC is mandatory for initial three years.
4. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and permission of Central and State Government as per the provisions of Forest (conservation) Act, 1980 and submit before the start of work.
5. The mining lease holders shall, after ceasing mining operations, undertake re-grassing the mining area and any other area which may have been disturbed due to their mining activities and restore the land to a condition which is fit for growth of fodder, flora fauna etc.
6. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

AP

Amendment in Environmental Clearance for Proposed Ordinary sand mining from river bed of Yamuna, at Khand No.14, Village - Daswar, Tehsil- Karchhana, District-Prayagraj.

7. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or Horticulture Department, for planting at least 5,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
8. In consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepared a conservation and management plan for rejuvenation and management of water bodies having total surface area of more than 25- ha. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
9. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
10. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
11. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.

Rest all the content of Environmental Clearance environmental clearance no. letter no. 229/Parya/SEAC/3989/2018, dated 08/03/2018 shall remain the same.

Any appeal against this EC shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.



(Ajay Kumar Sharma)
Member Secretary, SEIAA

No..... /Parya/SEIAA/3989/2019 dated: As above

Copy, through email, for information and necessary action to -

1. The Principal Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email soenvups@rediffmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email - sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow - 226020 (email - roc.lko-mef@nic.in)
4. District Magistrate Prayagraj.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email - ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Registered

State Level Environment Impact Assessment Authority, Uttar Pradesh

Uploaded on
www.seiaaup.in

Directorate of Environment, U.P.

Vinect Khand-I, Gomti Nagar, Lucknow - 226 010

Phone: 91-522-2300 541, Fax: 91-522-2300 543

E-mail: docuplko@yahoo.com

Website: www.seiaaup.in

To,

Shri Surendra Kumar,
S/o Late Shivmurti Bartiya,
R/o Village-Berui, Tehsil-Phoolpur,
District-Allahabad, U.P.-212402

Ref. No. 279 /Parya/SEAC/3989/2018

Date 08 March, 2018

Sub: Environmental Clearance for Sand/Mining from River bed of Yamuna at khand No.- 14, at Village-Baswar, Tehsil- Karchhana, District-Allahabad, (Leased Area-12.00 Ha).

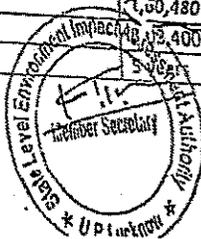
Dear Sir,

Please refer to your application/letter dated 24-01-2018, 31-01-2018, 01-02-2018, 15-02-2018 addressed to the Secretary, SEAC, Directorate of Environment, U. P. The State Level Expert Appraisal Committee considered the matter in its meetings held on dated 31-01-2018, 07-02-2018 & 22-02-2018.

A presentation was made by Shri Surendra Kumar, project proponent along with their consultant M/s Paramarsh (Servicing Environment and Development) with RQP Indra Singh. The proponent, through the documents submitted and the presentation made, informed the committee that:-

- 1- The environmental clearance is sought for Sand Mining from River Bed of Yamuna at Khand no- 14, at Village- Baswar, Tehsil- Karchhana, district- Allahabad, U.P. Area- 12.00ha.
- 2- Project Details-

1. On-line proposal No.	SIA/UP/MIN/72250/2018															
2. File No. allotted by SEAA, UP	3989															
3. Name of Proponent	Shri Surendra Kumar															
4. Full correspondence address of proponent and mobile no.	Shri Surendra Kumar S/o Late Shivmurti Bhartiya R/o: Village- Berui, Tehsil - Phoolpur, District - Allahabad, Uttar Pradesh.															
5. Name of Project	Shri Surendra Kumar															
6. Project location (Plot/Khasra/Gata No.)	14															
7. Name of River	Yamuna															
8. Name of Village	Baswar															
9. Tehsil	Karchhana															
10. District	Allahabad															
11. Name of Minor Mineral	Sand mining															
12. Sanctioned Lease Area (in Ha.)	12.00 ha (29.64 Acres)															
13. Mineable Area (in Ha.)	6.024 ha															
14. Zero level mRL	75.69															
15. Max. & Min mrl within lease area	Highest mRL is 79.95* Lowest mRL is 75.15*															
16. Pillar Coordinates (Verified by DMO)	<table border="1"> <thead> <tr> <th>Pillar No.</th> <th>Latitude</th> <th>Longitude</th> </tr> </thead> <tbody> <tr> <td>A</td> <td>25°22.638'N</td> <td>81°47.932'E</td> </tr> <tr> <td>B</td> <td>25°22.638'N</td> <td>81°47.901'E</td> </tr> <tr> <td>C</td> <td>25°23.114'N</td> <td>81°48.004'E</td> </tr> <tr> <td>D</td> <td>25°23.091'N</td> <td>81°47.932'E</td> </tr> </tbody> </table>	Pillar No.	Latitude	Longitude	A	25°22.638'N	81°47.932'E	B	25°22.638'N	81°47.901'E	C	25°23.114'N	81°48.004'E	D	25°23.091'N	81°47.932'E
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D	25°23.091'N	81°47.932'E														
17. Total Geological Reserves	3,59,810 m ³															
18. Total Mineable Reserves in LOI	2,40,000 m ³															
19. Proposed Production/year	1,60,480 m ³ /annum															
20. Total Proposed Production	8,02,400 m ³ (5 years)															
21. Sanctioned Period of Mine lease	5 years															



E.C. for Sand/Mining from River bed of Yamuna at khand No.- 14, at Village- Daswar, Tehsil- Karchana, District-Allahabad.
(Leased Area-12.00 Ha)

22. Production of mine/day	641.92 m ³	
23. Method of Mining	Opencast/ Semi-Mechanized / Manual	
24. No. of working days	250 Days	
25. Working hours/day	8 hrs to 12 hrs	
26. No. Of workers	63	
27. No. Of vehicles movement/day	60 truck	
28. Type of Land	Govt. Land	
29. Ultimate Depth of Mining	2.0	
30. Nearest metalled road from site	0.75m	
31. Water Requirement	PURPOSE	REQUIREMENT (KLD)
	Drinking	2.00
	Suppression of dust	2.40
	Plantation	2.00
	Others (if any)	0.00
	Total	6.40
32. Name of QCI Accredited Consultant with QCI No ^o and period of validity.	Paramarsh (Servicing Environment and Development) 106 2018	
33. Any litigation pending against the project or land in any court	No	
34. Details of 500 m Cluster Map & certificate verified by Mining Officer	Letter No-193B dated 20.01.2018	
35. Details of Lease Area in approved DSR	Page No- 55 Table No- 21 serial no- 14	
36. Proposed CSR cost	5.00 lacs	
37. Proposed EMP cost	Capital (Rs)-3,10,000 Recurring/years- 5,40,000	
38. Length and breadth of Haul Road	0.75 m and 6m	

- 3- The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
- 4- This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
- 5- The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
- 6- There is no litigation pending in any court regarding this project.
- 7- The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee (meeting held on 22/02/2018) on the above said project, the State Level Environment Impact Assessment Authority (meetings held on dated 28/02/2018), has decided to grant the Environmental Clearance to the title project for collection of 1,60,480 m³/year is proposed from mining lease area 12.0 Ha subject to effective implementation of the following General Conditions and specific conditions:

General Conditions:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be displayed on a

E.C. for Sand/Mining from River Bed of Yamuna at khand No. 14, at Village- Daswar, Tehsil- Karchhana, District-Allahabad,
(Leased Area-12.00 Ha)

hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.

5. Mining and loading shall be done only within day hours time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCE and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such programme. The project proponent shall provide separate budget for community development activities and income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st November every year.



E.C. for Sand/Mining from River bed of Yamuna at khand No. 14, at Village- Baswar, Tehsil- Karchhana, District-Allahabad,
(Leased Area-12.00 Ha)

25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation and Urban Local Body.
26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CSR component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodde farm, fruit bearing orchards, free distribution of smokeless Chula etc.
32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Ministry of Environment and Forests and its Regional Office located at Lucknow, SEIAA, U.P and UPPCB.
34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.
40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water,

I.C. for Sand/Mining from river bed of Yamuna at khud No. 14, at Village-Itaywar, Tehsil-Korshikra, District-Allahabad,
(LEASE AREA-12.00 Ha)

- medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
 43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
 44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Regional Office of the Ministry of Environment and Forests, Lucknow by e-mail.
 45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
 46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
 47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
 48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions

1. The project proponent shall insure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
2. Project proponent should ensure survival of tree samplings. Mortality should be replaced from time to time.
3. Site photographs should be submitted with date and time within 15 days.
4. One month monitoring report of the area for air quality, water quality, Noise level, Flora & Fauna should be conducted twice a week and be submitted within 45 days for a record.
5. Provision for cylinder to workers should be made for cooking.
6. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
7. Provide suitable mask to the worker.
8. Approach road kaccha is to be made motarable and tree samplings to be planted on both sides of the road.
9. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
10. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for mid-term review of conditions of Environmental Clearance.
11. Provision for two toilets and hand pumps should be made at mining site.
12. Drinking water for workers would be provided by tankers.
13. Mining should be done Bar scalping or skimming methods extraction (typically 0.3 - 0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines.
14. A buffer/safe zone shall be maintained from the habitations as per mining guidelines.



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E.C. for Sand/Mining from River bed of Yamuna at Khand No. 14, at Village- Baswar, Tehsil- Karchhana, District-Allahabad,
(Leased Area-12.00 Ha)

15. Total Project Cost has been submitted as Rs. 1 crore. A CSR plan with minimum Rs. 5 Lakh work to be executed with installation of five hand pumps for drinking water, solar light in villages of streets, construction of two numbers of toilets at the primary school with name displayed and address and details of beneficiary and gram pradhan along with phone number, photographs should be submitted to Directorate as well as to the District magistrate / Chief Development officers, Allahabad, U.P.
16. Detail of works under CSR which has to be executed as above is to be submitted with an affidavit to Directorate as well as to the District magistrate / Chief Development officers, Allahabad, U.P.
17. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of Receipt shall be produced to the Directorate of Environment along with the compliance report.
18. Measure for conservation of water rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CSR.
19. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place, suitable measure to be taken and details to be provided to concerned Department.
20. Width of the haul road shall be more than 6 meter.
21. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
22. The Environmental clearance will be co-terminus with the mining lease period.
23. Project falling within in 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
24. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
25. Geo coordinates should be verified by Director, DGM/District Magistrate/Regional Mining Officer/NHAI and should be submitted to SEIAA/SEAC, Secretariat as earliest.
26. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 25ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 25ha, the E.C issued will stand revoked.
27. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
28. The mining work will be open-cast and manual/semi mechanized (subject to order of Hon'ble NGT/Hon'ble Courts (s)). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
29. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width whichever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
30. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
31. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
32. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.
33. The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of

CC. for Sand/Mining from River bed of Yamuna at Khund No.- 14, at Village- Daswar, Tehsil- Karchhana, District-Allahabad,
(Leased Area-12.00 Ha)

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- the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.
34. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored ((TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS)).
 35. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
 36. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
 37. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
 38. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmental and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
 39. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
 40. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
 41. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
 42. Green area/belt to be developed along haulage road in consultation of Gram Sabha/Panchayat.
 43. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
 44. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Regional office of MoEF, SEIAA, U.P. and UPPCB.
 45. A copy of clearance letter will be marked to concerned Panchayat / local NGO, if any, from whom suggestion / representation has been received while processing the proposal. The clearance letter shall also be put on the website of the company.
 46. State Pollution Control Board shall display a copy of the clearance letter at the Regional office, District Industry Centre and Collector's office/Tehsildar's Office for 30 days.
 47. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Regional Office of the Ministry located in Lucknow, CPCB, State PCB.
 48. The MoEF/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
 49. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
 50. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
 51. Waste water from potable use be collected and reused for sprinkling.
 52. During the school opening and closing time the movement will be restricted.



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for Sand/Mining from River bed of Yamuna at khand No.- 14, at Village- Baswar, Tehsil- Karachhanna, District-Allahabad,
(Leased Area-12.00 Ha)

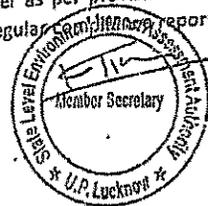
33. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank.

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

The above stipulated conditions will be enforced inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.



(Ashish Tiwari)
Member Secretary, SEIAA

Ref. No. /Parva/SEAC/3989/2017 Dated: As above

Copy for information and necessary action to:

1. The Principal Secretary, Environment, U.P. Govt., Lucknow.
2. Advisor, IA Division, Ministry of Environment, Forests & Climate Change, Govt. of India, Indira Paryavaran Bhawan, Jor-Bagh Road, Aliganj, New Delhi.
3. Additional Director, Regional Office, Ministry of Environment & Forests, (Central Region), Kendriya Bhawan, 5th Floor, Sector-H, Aliganj, Lucknow.
4. The Member Secretary, U.P. Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow.
5. District Magistrate, Allahabad, U.P.
6. Director, Department of Geology & Mining, U.P. Lucknow.
7. Copy for Web Master/Guard file.

(Ashish Tiwari)
Member Secretary, SEIAA



State Level Environment Impact Assessment Authority, Uttar Pradesh

Directorate of Environment, U.P.
Vineet Khand-1, Gomti Nagar, Lucknow- 226010
E-Mail- doeupiko@yahoo.com, selaaup@yahoo.com
Phone no- 0522-2300541

Reference- MoEFCC Proposal no SIA/UP/MIN/448572/2023 & SEIAA, U.P File no-8356

Sub: Environmental Clearance for Proposed Ordinary Sand Mining at Yamuna Riverbed Gata No.- 21, Village-Aadampur (Madaripur) to Sadiyapur, Tehsil- Sadar, District- Prayagraj, U.P., (Leased Area: 5.00 Ha.).

Dear Sir,

This is with reference to your application / letter dated 12-10-2023 & 30-10-2023 above mentioned subject. The matter was considered by 804th SEAC in meeting held on 31-10-2023 and 780th SEIAA in meeting held on 30-11-2023.

A presentation was made by the project proponent along with their consultant M/s Geogreen Enviro House Pvt. Ltd to SEAC on 31-10-2023.

Project Details Informed by the Project Proponent and their Consultant

The project proponent, through the documents and presentation gave following details about their project –

1. The environmental clearance is sought for Ordinary Sand Mining at Yamuna Riverbed Gata No.- 21, Village-Aadampur (Madaripur) to Sadiyapur, Tehsil- Sadar, District- Prayagraj, U.P., (Leased Area: 5.00 Ha.).
2. Salient features of the project as submitted by the project proponent:

1.	On Line Proposal No.	SIA/UP/MIN/448572/2023		
2.	File No. Allotted By SEIAA, UP	8356		
3.	Name Of Proponent	"M/S Ram Ratan Construction" Shri Ratan Kumar Nishad S/o Late Lallu Lal		
4.	Full Correspondence Address Of Proponent	R/o: 6/41 New Jhushi Bajar, Thana- Jhushi, Tehsil- Phulpur, Prayagraj, U.P.		
5.	Name Of Project	Ordinary Sand Mining at Yamuna River Bed		
6.	Project Location (Plot/Khasra/Gata No.)	Ordinary Sand Mining at Yamuna River Bed over and area of 5.0 Ha at Gata No- 21, Village- Aadampur (Madaripur) to Sadiyapur, Tehsil-Sadar, District- Prayagraj, U.P.		
7.	Name of River	Yamuna River		
8.	Name of Village	Aadampur (Madaripur) to Sadiyapur		
9.	Tehsil	Sadar		
10.	District	Prayagraj, U.P.		
11.	Name Of Minor Mineral	Ordinary Sand		
12.	Sanctioned Lease Area	5.0Ha.		
13.	Mineable Area	5.0 Ha.		
14.	Max. & Min mRL Within Lease Area	75 mRL-71.0mRL		
15.	Pillar Coordinates (Verified By DMO)	Boundary Point	Latitude (N)	Longitude (E)
		A	25°20.053'	81°48.468'
		B	25°20.026'	81°48.523'

		C	25°20.176'	81°48.603'
		D	25°20.204'	81°48.550'
16.	Total Geological Reserve			
17.	Mineable Reserve		25,000 Cu.m	
18.	Total Proposed Production as per LOI		15,000 Cu.m	
19.	Annual Proposed Production		15,000 Cu.m per year	
20.	Proposed Production		15,000 Cu.m per year	
21.	Sanctioned Period Of Mine Lease		15,000 Cu.m per year	
22.	Method of Mining		05 Years	
23.	No. of Workers		Open cast- Semi Mechanized Method	
24.	Type of Land		12	
25.	Ultimate Depth of Mining		Government land River Bed	
			3.0 m or above the ground water table	
26.	Nearest Metalled Road From Site		whichever comes first	
27.	Water Requirement		NH-35	
28.	Name of The QCI Accredited Consultant With QCI No. And Period Of Validity		4.46 KLD	
			GEOGREEN ENVIRO HOUSE PVT LTD	
			NABET/EIA/2124/RA0215	
			Valid till 24 Feb, 2024	
29.	Any Litigation Pending Against The Project Or Land In Any Court.		No	
30.	Details Of 500m Cluster Map & Certificate Verified By Mining Officer		1627/Khanij/2023-2024 Dated- 20/09/2023	
31.	Details Of LOI		2073/Khanij/2020-2021 Dated 24/12/2020	
32.	Details Of Lease Area In Approved		Gata no. -21	

3. The mining would be restricted to unsaturated zone only above the phreatic water table and will not intersect the ground water table at any point of time.
4. This project does not attract any of the general conditions applicable on mining projects specified in EIA Notification 14/09/2006.
5. The mining operation will not be carried out in safety zone of any bridge or embankment or in eco-fragile zone such as habitat of any wild fauna.
6. There is no litigation pending in any court regarding this project.
7. The project proposal falls under category-1(a) of EIA Notification, 2006 (as amended).

Based on the recommendations of the State Level Expert Appraisal Committee Meeting (SEAC) held on 31-10-2023 the State Level Environment Impact Assessment Authority (SEIAA) in its Meeting held 30-11-2023 and decided to grant the Environmental Clearance to the title project for collection of 15,000 Cu.m per year for lease area of 05 ha subject to effective implementation of the following General Conditions and specific conditions:-

General condition:

1. This environmental clearance is subject to allotment of mining lease in favour of project proponent by District Administration/Mining Department.
2. Forest clearance shall be taken by the proponent as necessary under law.
3. Any change in mining area, khasra numbers, entailing capacity addition with change in process and or mining technology, modernization and scope of working shall again require prior Environmental Clearance as per the provisions of EIA Notification, 2006 (as amended).
4. Precise mining area will be jointly demarcated at site by project proponent and officials of Mining/Revenue department prior to starting of mining operations. Such site plan, duly verified by competent authority along-with copy of the Environmental Clearance letter will be

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displayed on a hoarding/board at the site. A copy of site plan will also be submitted to SEIAA within a period of 02 months.

5. Mining and loading shall be done only within day hours' time.
6. No mining shall be carried out in the safety zone of any bridge and/or embankment.
7. It shall be ensured that standards related to ambient air quality/effluent as prescribed by the Ministry of Environment & Forests are strictly complied with. Water sprinklers and other dust control majors should be applied to take-care of dust generated during mining operation. Sprinkling of water on haul roads to control dust will be ensured by the project proponent.
8. All necessary statutory clearances shall be obtained before start of mining operations. If this condition is violated, the clearance shall be automatically deemed to have been cancelled.
9. Parking of vehicles should not be made on public places.
10. No tree-felling will be done in the leased area, except only with the permission of Forest Department.
11. No wildlife habitat will be infringed.
12. It shall be ensured that excavation of minor mineral does not disturb or change the underlying soil characteristics of the river bed /basin, where mining is carried out.
13. It shall be ensured that mining operation of Sand/Moram will not in any way disturb the, velocity and flow pattern of the river water significantly.
14. It shall be ensured that there is no fauna dependant on the river bed or areas close to mining for its nesting. A report on the same, vetted by the competent authority shall be submitted to the RO, PCB and SEIAA within 02 months.
15. Primary survey of flora and fauna shall be carried out and data shall be submitted to the RO, PCB and SEIAA within six months.
16. Hydro-geological study shall be carried out by a reputed organization/institute within six months and establish that mining in the said area will not adversely affect the ground water regime. The report shall be submitted to the RO, PCB and SEIAA within six months. In case adverse impact is observed /anticipated, mining shall not be carried out.
17. Adequate protection against dust and other environmental pollution due to mining shall be made so that the habitations (if any) close by the lease area are not adversely affected. The status of implementation of measures taken shall be reported to the RO, UPPCB and SEIAA and this activity should be completed before the start of sand mining.
18. Need-based assessment for the nearby villages shall be conducted to study economic measures which can help in improving the quality of life of economically weaker section of society. Income generating projects/tools such as development of fodder farm, fruit bearing orchards, vocational training etc. can form a part of such program me. The project proponent shall provide separate budget for community development activitles and Income generating programmes.
19. Green cover development shall be carried out following CPCB guidelines including selection of plant species and in consultation with the local DFO/Horticulture Officer.
20. Separate stock piles shall be maintained for excavated top soil, if any, and the top soil should be utilized for green cover/tree plantation.
21. Dispensary facilities for first-aid shall be provided at site.
22. An Environmental Audit should be annually carried out during the operational phase and submitted to the SEIAA.
23. The District Mining Officer should quarterly monitor compliance of the stipulated conditions. The project proponent will extend full cooperation to the District Mining Officer by furnishing the requisite data/information/monitoring reports. In case of any violations of stipulated conditions the District Mining Officer will report to SEIAA.
24. The project proponent shall submit six monthly reports on the status of compliance of the stipulated environmental clearance conditions including results of monitored data (both in

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- hard & soft copies) to the SEIAA, the District Officer and the respective Regional Office of the State Pollution Control Board by 1st June and 1st December every year.
25. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parisad/ Municipal Corporation and Urban Local Body.
 26. Transportation of materials shall be done by covering the trucks / tractors with tarpaulin or other suitable mechanism to avoid fugitive emissions and spillage of mineral/dust.
 27. Waste water, from temporary habitation campus be properly collected & treated before discharging into water bodies the treated effluent should conform to the standards prescribed by MoEF/CPCB.
 28. Measures shall be taken for control of noise level to the limits prescribed by C.P.C.B.
 29. Special Measures shall be adopted to protect the nearby settlements from the impacts of mining activities. Maintenance of Village roads through which transportation of minor minerals is to be undertaken, shall be carried-out by the project proponent regularly at his own expenses.
 30. Measure for prevention & control of soil erosion and management of silt shall be undertaken. Protection of dumps against erosion, if any, shall be carried-out with geo textile matting or other suitable material.
 31. Under corporate social responsibility a sum of 5% of the total project cost or total income whichever is higher is to be earmarked for total lease period. Its budget is to be separately maintained. CER component shall be prepared based on need of local habitant. Income generating measures which can help in upliftment of poor section of society, consistent with the traditional skills of the people shall be identified. The programme can include activities such as development of fodder farm, fruit bearing orchards, free distribution of smokeless Chula etc.
 32. Possibility for adopting nearest three villages shall be explored and details of civic amenities such as roads, drinking water etc proposed to be provided at the project proponent's expenses shall be submitted within 02 months from the date of issuance of Environment Clearance.
 33. The funds earmarked for environmental protection measures should be kept in separate account and should not be diverted for other purpose. Year wise expenditure should be reported to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P and UPPCB.
 34. Action plan with respect to suggestion/improvement and recommendations made and agreed during Public Hearing shall be submitted to the District mines Officer, concern Regional Officer of UPPCB and SEIAA within 02 months.
 35. Environmental clearance is subject to obtaining clearance under the Wildlife (Protection) Act, 1972 from the competent authority, if applicable to this project.
 36. The proponent shall observe every 15 day for nesting of any turtle in the area. Based on the observations so made, if turtle nesting is observed, necessary safeguard measures shall be taken in consultation with the State Wildlife Department. For the purpose, awareness shall be created amongst the workers about the nesting sites so that such sites, if any, are identified by the workers during operations of the mine for taking required safeguard measures. In this regards the safety notified zone should be left so that the habitat/nesting area is undisturbed.
 37. The project proponent shall undertake adequate safeguard measures during extraction of river bed material and ensure that due to this activity the hydro geological regime of the surrounding area shall not be affected.
 38. The project proponent shall obtain necessary prior permission of the competent Authorities for withdrawal of requisite quantity of water (surface water and groundwater), required for the project.
 39. Appropriate mitigative measures shall be taken to prevent pollution of the river in consultation with the State Pollution Control Board. It shall be ensured that there is no leakage of oil and grease in the river from the vehicles used for transportation.

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40. Vehicular emissions shall be kept under control and regularly monitored. The vehicles carrying the mineral shall not be overloaded.
 41. Provision shall be made for the housing of construction labour within the site with all necessary infrastructure and facilities such as fuel for cooking, mobile toilets, mobile STP, safe drinking water, medical health care, crèche etc. (MoEF circular Dated : 22-09-2008 regarding stipulation of condition to improve the living conditions of construction labour at site).
 42. Personnel working in dusty areas should wear protective respiratory devices and they should also be provided with adequate training and information on safety and health aspects. Occupational health surveillance program of the workers should be undertaken periodically to observe any contractions due to exposure to dust and take corrective measures, if needed.
 43. A copy of the clearance letter shall be sent by the proponent to concerned Panchayat, Zila Parishad/ Municipal Corporation, Urban Local Body and the Local NGO, if any, from whom suggestions/ representations, if any, were received while processing the proposal. The clearance letter shall also be put on the website of the Company by the proponent.
 44. The environmental statement for each financial year ending 31st March in Form-V as is mandated to be submitted by the project proponent to the concerned State Pollution Control Board as prescribed under the Environment (Protection) Rules, 1986, as amended subsequently, shall also be put on the website of the company along with the status of compliance of environmental clearance conditions and shall also be sent to the Integrated Regional Office, MoEF&CC, Gol, Lucknow by e-mail.
 45. The green cover development/tree plantation is to be done in an area equivalent to 20% of the total leased area either on river bank or along road side (Avenue Plantation).
 46. Debris from the river bed will be collected and stored at secured place and may be utilized for strengthen the embankment.
 47. Safety measures to be taken for the safety of the people working at the mine lease area should be given, which would also include measure for treatment of bite of poisonous reptile/insect like snake.
 48. Periodical and Annual medical checkup of workers as per Mines Act and they should be covered under ESI as per rule.

Specific Conditions:

1. If in future during the progressive mining this lease area becomes part of cluster i.e. area equal to or more than 5 ha., limited to B-1 category, then additional conditions based on the EIA conducted by the concerned lease holders shall be imposed and joint EMP shall be implemented. The lease holder shall mandatorily follow all the imposed conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per the law shall be initiated against the authority issuing the cluster certificate.
2. District Mining Officer shall ensure that if mineable quantity mentioned in LOI is amended as per replenishment study report the project proponent shall seek amended/fresh EC.
3. A certificate from Forest Department shall be obtained that no forest land is involved in mining or as a route and if forest land is involved the project proponent shall obtain forest clearance and Samvardhan Adhinyam, 2023 and submit before the start of work.
4. The mining lease holders shall ensure to comply with mine reclamation plan as submitted
5. If the proposed project is situated in notified area of ground water extraction, where creation of new wells for ground water extraction is not allowed, requirement of fresh water shall be met from alternate water sources other than ground water or legally valid source and permission from the competent authority shall be obtained to use it.

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6. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or district plantation committee, for planting at least 5,000 plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provision for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
 7. The project proponent shall ensure that water bodies do not get polluted due to mining activity and in consultation with District Environment Authority or an Authority nominated by concerned DM, project proponent will prepare a conservation and management plan for rejuvenation and management of all water bodies within periphery of 5 km. Funds for the same will be kept in a separate bank account and six monthly compliance status will be presented by project proponent before the nominated authority in the District.
 8. Department of Geology and Mines, Government of Uttar Pradesh and / or concerned district administration, before releasing the security deposit to Project Proponent will ensure that Project Proponent has fully complied with the EC conditions. Non-compliance, if any, should be reported to UPSPCB for appropriate legal action and recovery of compensation.
 9. Any application for transfer of this EC, during its validity period unless it is cancelled by a competent authority, has to be necessarily accompanied with status of compliance of EC conditions duly certified by IRO, MoEFCC, GoI, Lucknow.
 10. Number of mining projects are coming up in district. Department of Geology & Mines, GoUP to carry out regional EIA-EMP report including carrying capacity of environmental components to assess the capacity to further bear the pollution load for such areas within a period of 1 year and submit the same to SEIAA, UP for evaluation.
 11. Department of Geology & Mines, GoUP in consultation with UPSPCB will establish required number of CAAQMS in district within a period of one year and submit geo-referenced map of these stations along with data. Details of existing CAAQMS, if any, be submitted within a period of three months.
 12. Large number of mining projects are ongoing as well as new mining leases are coming up in the district. A reference be sent to DGM and MS, SPCB for preparing mitigation plan for controlling air pollution in the district especially in mining areas.
 13. If the air quality deteriorates due to mining, then District Administration & Directorate of Mining should ensure that mining be stopped immediately. Adequate measures be taken for restoring air quality and mining should commence only when air quality attains the prescribed standards.
 14. The quantity mentioned in Lol or quantity mentioned in replenishment study, whichever is less, would be maximum quantity which project proponent may extract. It will be ensured by District Administration and Geology and Mining Department. Directorate of Geology and Mining will ensure conduct of replenishment study from reputed institution for subsequent years in compliance of Hon'ble NGT orders.
 15. NOC from Irrigation Department/ Concerning Authority regarding river bed mining to be obtained before start of mining activity.
 16. Project Proponent should submit action plan for carrying out plantation at least @1,000 plants / ha of lease area. In this case, PP should prepare a plan, duly approved either by Forest Department or District plantation committee, for planting at least (as per the project) plants, either on government land or community land, within a periphery of 5 km from the boundary of the lease area along with provisions for maintenance for 5 years. Survival of plants should not be less than the survival rate notified by Uttar Pradesh Forest Department otherwise it will be treated as violation of EC condition.
 17. The project proponent shall install solar light in their site office.

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18. During the submission of 6 monthly compliance reports, the project proponent should make sure that the periodically taken site photographs should also be annexed along with the compliance report.
 19. Preference should be given to indigenous local species as per the consultation of the local district Forest Officer.
 20. Link Road from the quarry site to the main road shall be constructed as an all-weather road with blacktopping and maintained by the project proponent.
 21. Vehicular emissions should be kept under control and regularly monitored. Suitable measures shall be taken for proper maintenance of vehicles used in a quarry operation and transportation.
 22. The project proponent should explore the possibilities of rainwater harvesting.
 23. Agreement/ Consent between project proponent and competent authority/ landowner for haulage road from lease site to link road.
 24. Latest technology (water sprinklers/ tankers) to be adopted for mitigating dust at source points in lease area and haulage road during operational activity/vehicular movement.
 25. As per the proposed plan, plantation with area specific plant species, number of plants to be planted and report of green belt development to be submitted to the concerning department
 26. Water requirement details along with source of water and the permission/ agreement with the concerning authority/ water supplying agencies to be submitted.
 27. Submit the Hydrological study report of lease area that the quantity given in Lol will be mined without affecting the geo-hydrology of the River.
 28. The Environmental clearance will be co-terminus with the mining lease period/mining plan whichever is earlier.
 29. At the time of operation, project proponent will comply with all the guidelines issued by Government of India/State Govt./District Administration related to Covid-19.
 30. Environment management in according to environmental status and impact of the project.
 31. During the school opening and closing time transportation of minerals will be restricted.
 32. Selection of plants for green belt should be on the basis of pollution removal index. Project proponent should ensure survival of tree saplings. Mortality should be replaced from time to time.
 33. No mining activity should be carried out in-stream channel as per SSMMG, 2016.
 34. Pakkamotorable haul road to be maintained by the project proponent.
 35. A separate Environmental Management Cell with suitable qualified personnel shall be set-up under the control of a Senior Executive, who will report directly to the Head of the Organization.
 36. Permission from the competent authority regarding evacuation route should be taken.
 37. One month monitoring report of the area for air quality, water quality, Noise level. Besides flora & fauna should be examined twice a week and be submitted within 45 days for a record.
 38. Provision for cylinder to workers should be made for cooking.
 39. The capacity of trucks/tractor for loading purpose will be in tonnes as per Transport Department applicable norms and standard fixed by the Government.
 40. Approach road kaccha is to be made motarable and tree saplings to be planted on both sides of the road. Width of the haul road shall be more than 6 meter.
 41. Indigenous plants should be planted according to CPCB guidelines and in consultation with local Divisional Forest Officer.
 42. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer.
 43. Provision for two toilets and hand pumps should be made at mining site.
 44. Drinking water for workers would be provided by tankers.
 45. Mining should be done by Bar scalping methods extraction (typically 0.3 -0.6 m or 1 - 2 ft) as per sustainable sand mining management guidelines 2016.
 46. A buffer/safe zone shall be maintained from the habitation as per mining guidelines.

- (194)
47. Corporate Environmental Responsibility (CER) plan shall be prepared by the project proponent and the details of the various heads of expenditure to be submitted as per the guidelines provided in the recent CER notification No. 22-65/2017-IA.III dated 01/05/2018.
 48. Health/Insurance card, Medical claim, regular health check-up camps, facilities shall be provided to the regular/temporary/Contractual or any base workers. Copy of receipt shall be produced to the Directorate of Environment along with the compliance report.
 49. Measure for conservation of water through rainwater harvesting and cleaning and maintenance of natural surface water bodies of the nearby areas may be considered as one of the activity in CER.
 50. The excavated mining material should be carried and transported in such a way that no obstruction to the free flow of water takes place. Suitable measure should be taken and details to be provided to concern Department.
 51. Submit annual replenishment report certified by an authorized agency. In case the replenishment is lower than the approved rate of production, then the mining activity / production levels shall be decreased / stopped accordingly till the replenishment is completed.
 52. The project proponent shall ensure that if the project area falls within the eco-sensitive zone of National park/ Sanctuary prior permission of statutory committee of National board for wild life under the provision of Wildlife (Protection) Act, 1972 shall be obtained before commencement of work.
 53. If in future this lease area becomes part of cluster of equal to or more than 05 ha. then additional conditions based on the EIA shall be imposed. The lease holder shall mandatorily follow cluster conditions otherwise it will amount to violation of E.C. conditions. If the certificate related to cluster provided by the competent authority is found false or incorrect then punitive actions as per law shall be initiated against the authority issuing the cluster certificate.
 54. Project falling within 10 KM area of Wild Life Sanctuary is to obtain a clearance from National Board Wild Life (NBWL) even if the eco-sensitive zone is not earmarked.
 55. To avoid ponding effect and adverse environmental conditions for sand mining in area, progressive mining should be done as per sustainable sand mining management guidelines 2016.
 56. In case it has been found that the E.C. obtained by providing incorrect information, submitting that the distance between the two adjoining mines is greater than 500mt. and area is less than 05 ha, but factually the distance is less than 500 mt and the mine is located in cluster of area equal or more than 05 ha, the E.C issued will stand revoked.
 57. The project proponent shall in 2 years conduct detailed replenishment study duly authenticated by a QCI-NABET accredited consultant, and the District Mines Officer which shall form the basis for midterm review of conditions of Environmental Clearance.
 58. The mining work will be open-cast and manual/semi mechanized (subject to orders). Heavy machine such as excavator, scooper etc. should not be employed for mining purpose. No drilling/blasting should be involved at any stage.
 59. It shall be ensured that there shall be no mining of any type within 03 m or 10% of the width which-ever is less, shall be left on both the banks of precise area to control and avoid erosion of river bank. The mining is confined to extraction of sand/moram from the river bank only.
 60. The project proponent shall undertake adequate safeguard measures during extraction of river bank material and ensure that due to this activity the hydro-geological regime of the surrounding area shall not be affected.
 61. The project proponent shall adhere to mining in conformity to plan submitted for the mine lease conditions and the Rules prescribed in this regard clearly showing the no work zone in the mine lease i.e. the distance from the bank of river to be left un-worked (Non mining area), distance from the bridges etc. It shall be ensured that no mining shall be carried out during the monsoon season.
 62. The project proponent shall ensure that wherever deployment of labour attracts the Mines Act, the provision thereof shall be strictly followed.

The project proponent will provide personal protective equipment (PPE) as required, also provide adequate training and information on safety and health aspects. Periodical medical examination of the workers engaged in the project shall be carried out and records maintained. For the purpose, schedule of health examination of the workers should be drawn and followed accordingly.

64. The critical parameters such as PM10, PM2.5, SO2 and NOx in the ambient air within the impact zone shall be monitored periodically. Further, quality of discharged water if any shall also be monitored [(TDS, DO, pH, Fecal Coliform and Total Suspended Solids (TSS))].
65. Effective safeguard measures, such as regular water sprinkling shall be carried out in critical areas prone to air pollution and having high levels of particulate matter such as loading and unloading point and all transfer points. Extensive water sprinkling shall be carried out on haul roads.
66. It should be ensured that the Ambient Air Quality parameters conform to the norms prescribed by the Central Pollution Control Board in this regard.
67. The extended mining scheme will be submitted by the proponent before expiry of present mining plan.
68. Four ambient air quality-monitoring stations should be established in the core zone as well as in the buffer zone for monitoring PM10, PM2.5, SO2 and NOx. Location of the stations should be decided based on the meteorological data, topographical features and environmentally and ecologically sensitive targets and frequency of monitoring should be undertaken in consultation with the State Pollution Control Board.
69. Common road for transportation of mineral is to be maintained collectively. Total cost will be shared/worked out on the basis of lease area among users.
70. Proponent will provide adequate sanitary facility in the form of mobile toilets to the labours engaged for the project work.
71. Solid waste material viz., gutkha pouchs, plastic bags, glasses etc. to be generated during project activity will be separately storage in bins and managed as per Solid Waste Management rules.
72. Natural/customary paths used by villagers should not be obstructed at any time by the activities proposed under the project.
73. Digital processing of the entire lease area in the district using remote sensing technique should be done regularly once in three years for monitoring the change of river course by Directorate of Geology and Mining, Govt. of Uttar Pradesh. The record of such study to be maintained and report be submitted to Integrated Regional Office, MoEF&CC, Gol, Lucknow, SEIAA, U.P. and UPPCB.
74. The project authorities shall advertise at least in two local newspapers widely circulated, one of which shall be in the vernacular language of the locality concerned, within 7 days of the issue of the clearance letter informing that the project has been accorded environmental clearance and a copy of the clearance letter is available with the State Pollution Control Board and also at web site of the SEIAA at <http://www.seiaaup.in> and a copy of the same shall be forwarded to the Integrated Regional Office, MoEF&CC, Gol, Lucknow, CPCB, State PCB.
75. The MoEF&CC/SEIAA or any other competent authority may alter/modify the above conditions or stipulate any further condition in the interest of environment protection.
76. Concealing factual data or submission of false/fabricated data and failure to comply with any of the conditions mentioned above may result in withdrawal of this clearance and attract action under the provisions of Environment (Protection) Act, 1986.
77. Any appeal against this environmental clearance shall lie with the National Green Tribunal, if preferred, within a period of 30 days as prescribed under Section 11 of the National Environment Appellate Authority Act, 1997.
78. Waste water from potable use be collected and reused for sprinkling.

79. A width of not less than 50 meter or 10% width of river can be restricted for mining activities from river bank. A condition can be imposed that mining will be done from river activities from river bank. (92)

You shall also ensure that the proposed site is not a part of any no-development zone as required/prescribed/identified under law. In case of violation, this permission shall automatically deem to be cancelled. Also, in the event of any dispute on ownership or land use of the proposed site, this clearance shall automatically deem to be cancelled.

Any appeal against this EC shall lie with the National Green Tribunal, If preferred, within a period of 30 days as prescribed under Section 16 of the National Green Tribunal Act, 2010.

The above stipulated conditions will be enforced Inter-alia, under the provisions of the Water (Prevention & Control of Pollution) Act, 1974, the Air (Prevention & Control of Pollution) Act, 1981, the Environment (Protection) Act, 1986 and the Public Liability Insurance Act, 1991 along-with their amendments and rules made there under and also any other orders passed by the Hon'ble Courts of Law relating to the subject matter.

The project proponent will have to submit approved plans and proposals incorporating the conditions specified in the Environmental Clearance within 03 months of issuance of this clearance. The SEIAA/MoEF reserves the right to revoke the environmental clearance, if conditions stipulated are not implemented to the satisfaction of SEIAA/MoEF. SEIAA may impose additional environmental conditions or modify the existing ones, if necessary.

This is to request you to take further necessary action in matter as per provisions of Gazette Notification No. S.O. 1533(E) dated 14/09/2006, as amended and send regular compliance reports to the authority as prescribed in the aforesaid notification.

Copy, through email, for information and necessary action to –

1. Additional Chief Secretary, Department of Environment, Forest and Climate Change, Government of Uttar Pradesh, Lucknow (email – psforest2015@gmail.com)
2. Joint Secretary, Ministry of Environment, Forest and Climate Change, Government of India, 3rd Floor, Prithvi-Block, Indira Paryavaran Bhawan, Jor Bagh Road, New Delhi-110003 (email – sudheer.ch@gov.in)
3. Deputy Director General of Forests (C), Integrated Regional Office, Ministry of Environment, Forest and Climate Change, Kendriya Bhawan, 5th Floor, Sector "H", Aliganj, Lucknow – 226020 (email – roc.lko-mef@nic.in)
4. District Magistrate, Prayagraj.
5. Member Secretary, Uttar Pradesh Pollution Control Board, TC-12V, Paryavaran Bhawan, Vibhuti Khand, Gomti Nagar, Lucknow-226010 (email – ms@uppcb.com)
6. Copy to Web Master for uploading on PARIVESH Portal.
7. Copy for Guard File.

(Ajay Kumar Sharma)
Member Secretary, SEIAA

Signature Not Verified
Digitally signed by: Ajay Kumar Sharm
Designation: Member Secretary
Date and Time: 12/12/2023 4:35:30 PM

प्रेषक,
निदेशक,
भूतत्व एवं खनिकर्म निदेशालय,
उ०प्र० लखनऊ।

सेवा में,
जिलाधिकारी,
प्रयागराज।

संख्या: 2154/एम०-एन०जी०टी-वाद/प्रयागराज/2025 दिनांक: 05 जनवरी, 2026
विषय:-मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० सं०-974 वर्ष 2024
जितेन्द्र निषाद बनाम उत्तर प्रदेश राज्य व अन्य में पारित आदेश दिनांक
12.11.2025 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपर्युक्त विषय के संबंध में अवगत कराना है कि ओ०ए० सं०-974 वर्ष 2024
जितेन्द्र निषाद बनाम उत्तर प्रदेश राज्य व अन्य में मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली
द्वारा पारित आदेश दिनांक 12.11.2025 के अनुपालन में संबंधित खनन पट्टा स्थलों का निरीक्षण
कर जांच आख्या प्रस्तुत करने हेतु निदेशालय के कार्यालय आदेश दिनांक 19.11.2025 द्वारा श्री
अरुण कुमार, अपर निदेशक (प्रशासन), मुख्यालय, लखनऊ को नामित किया गया था।

प्रकरण में श्री अरुण कुमार, अपर निदेशक (प्रशासन), मुख्यालय, लखनऊ द्वारा जांच कर
आख्या दिनांक 24.12.2025 प्रस्तुत की गयी है।

अतः जांच आख्या दिनांक 24.12.2025 की प्रति संलग्न कर इस आशय से प्रेषित है कि
कृपया जांच में पायी गयी अनियमितताओं के संबंध में नियमानुसार कार्यवाही करते हुए कृत
कार्यवाही की आख्या निदेशालय को 07 दिवस के अन्दर उपलब्ध कराने का कष्ट करें।
संलग्नक-यथोपरि। ई-मेल के माध्यम से।

भवदीया,
05/11/26
(माला श्रीवास्तव)
निदेशक।

कार्यालय जिलाधिकारी, प्रयागराज।

(खनन अनुभाग)

पत्रांक: 2341 / खनिज / 2025-26

दिनांक: 05/01/2026

श्री रविशंकर शुक्ला

पुत्र श्री परमानन्द शुक्ला

नि०-सरायं काजी, कादन उर्फ मियोंपुर

थाना-लाइन बाजार, जनपद-जौनपुर।

मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ०ए० संख्या-974/2024 जितेन्द्र निषाद बनाम उ०प्र० राज्य व अन्य में पारित आदेश दिनांक 12.11.2025 के अनुपालन में निदेशक, भूतत्व एवं खनिकर्म निदेशालय के कार्यालय आदेश दिनांक 19.11.2025 द्वारा नामित अपर निदेशक(प्रशासन), मुख्यालय, लखनऊ तथा उत्तर प्रदेश, प्रदूषण नियंत्रण बोर्ड द्वारा नामित अधिकारी व विभागीय अधिकारियों द्वारा प्रस्तुत जाँच आख्या दिनांक 24.12.2025 की प्रति निदेशालय के पत्र संख्या-2104/एम-एन०जी०टी०-वाद/प्रयागराज/2025 दिनांक 05.01.2026 के द्वारा उपलब्ध कराते हुये जाँच में पायी गयी कमी/अनियमितताओं के सम्बन्ध में नियमानुसार कार्यवाही करते हुये कृत्य कार्यवाही की आख्या निदेशालय को 07 दिवस के अन्दर उपलब्ध कराने के निर्देश दिये गये हैं।

उक्त जाँच आख्या दिनांक 24.12.2025 में जनपद प्रयागराज के तहसील करछना के अन्तर्गत यमुना नदी खण्ड संख्या-16(ग्राम मझौका, मीरकपुर, महेवा पट्टी पश्चिम) रकबा-8.00हे० क्षेत्रफल में दिनांक 01.12.2021 से 30.11.2026 के लिए आपके पक्ष में साधारण बालू के स्वीकृत खनन पट्टा के सम्बन्ध में निम्न कमियों/अनियमितताओं का उल्लेख किया गया है:-

1. General conditions no. 45 and Specific conditions no. 6 & 16 of Environmental Clearance Regarding plantation was not being fully complied by project proponent. Approx 90 saplings were found planted near the haulage road and weighbridge area.
2. 02, CCTV camera was found installed near site office at weighbridge. The CCTV Camera was not in working condition.
3. Specific conditions no. 20 of Environmental clearance Regarding construction of Link Road from the quarry site to the main road was not being fully complied by project proponent. During the inspection unpaved road connecting the quarry to the main road was found.
4. First aid arrangements were not found at the mining project site office.

अतः आपको निर्देशित किया जाता है कि उपरोक्त कमियों/अनियमितताओं के सम्बन्ध में अपना लिखित स्पष्टीकरण संगत साक्ष्यों सहित दो दिवस के अन्दर उपलब्ध कराना सुनिश्चित करें, ताकि तदनुसार आख्या निदेशालय को उपलब्ध करायी जा सके।

18
5/1/2026
(के०के० राय)

ज्येष्ठ खान अधिकारी,
प्रयागराज।

O/C

पत्रांक व दिनांक तदैव।

प्रतिलिपि-निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, खनिज भवन, लखनऊ को पत्र संख्या-2104/एम-एन०जी०टी०-वाद दिनांक 05.01.2026 के सन्दर्भ में सादर सूचनार्थ प्रेषित।

18
5/1/2026
(के०के० राय)

ज्येष्ठ खान अधिकारी,
प्रयागराज।

O/C

कार्यालय जिलाधिकारी, प्रयागराज।

(खनन अनुभाग)

पत्रांक: 2340/खनिज/2025-26

दिनांक: 05/01/2026

श्री सुरेन्द्र कुमार
पुत्र स्व० शिवमूर्ति भारतीय
नि०-ग्राम बेरुई पो० गारापुर,
थाना-थरवई, तहसील-फूलपुर, प्रयागराज।

मा० राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ०ए० संख्या-974/2024 जितेन्द्र निषाद बनाम उ०प्र० राज्य व अन्य में पारित आदेश दिनांक 12.11.2025 के अनुपालन में निदेशक, भूतत्व एवं खनिकर्म निदेशालय के कार्यालय आदेश दिनांक 19.11.2025 द्वारा नामित अपर निदेशक(प्रशासन), मुख्यालय, लखनऊ तथा उत्तर प्रदेश, प्रदूषण नियंत्रण बोर्ड द्वारा नामित अधिकारी व विभागीय अधिकारियों द्वारा प्रस्तुत जाँच आख्या दिनांक 24.12.2025 की प्रति निदेशालय के पत्र संख्या-2104/एम-एन०जी०टी०-वाद/प्रयागराज/2025 दिनांक 05.01.2026 के द्वारा उपलब्ध कराते हुये जाँच में पायी गयी कमी/अनियमितताओं के सम्बन्ध में नियमानुसार कार्यवाही करते हुये कृत्य कार्यवाही की आख्या निदेशालय को 07 दिवस के अन्दर उपलब्ध कराने के निर्देश दिये गये हैं।

उक्त जाँच आख्या दिनांक 24.12.2025 में जनपद प्रयागराज के तहसील करछना के अन्तर्गत यमुना नदी खण्ड संख्या-14(ग्राम बसवार) रकबा-4.69हे० क्षेत्रफल में दिनांक 09.01.2023 से 08.01.2028 के लिए आपके पक्ष में साधारण बालू के स्वीकृत खनन पट्टा के सम्बन्ध में निम्न कमियों/अनियमितताओं का उल्लेख किया गया है:-

1. General conditions no. 45 and Specific conditions no. 8 & 42 of Environmental Clearance Regarding plantation was not being fully complied by project proponent. Approx 120 saplings were found planted near the haulage road and weighbridge area.
2. One water tanker was found kept at the mining site for water sprinkling. It was informed that the arrangement of water supply for water sprinkling through tanker is being carried out by submersible water pump. Status of permission from UPGWD could not be placed at the time of inspection.

अतः आपको निर्देशित किया जाता है कि उपरोक्त कमियों/अनियमितताओं के सम्बन्ध में अपना लिखित स्पष्टीकरण संगत साक्ष्यों सहित दो दिवस के अन्दर उपलब्ध कराना निश्चित करें, ताकि तदनुसार आख्या निदेशालय को उपलब्ध करायी जा सके।

5/1/26
(के०के० राय)

ज्येष्ठ खान अधिकारी,
प्रयागराज।

दिनांक तदैव।

निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, खनिज भवन, लखनऊ को पत्र संख्या-2104/एम-एन०जी०टी०-वाद दिनांक 05.01.2026 के सन्दर्भ में सादर नार्थ प्रेषित।

5/1/26
(के०के० राय)

ज्येष्ठ खान अधिकारी,
प्रयागराज।

0/1/26

कार्यालय जिलाधिकारी, प्रयागराज।

(खनन अनुभाग)

पत्रांक: 2576/खनिज/2025-26

दिनांक: 23/01/2026

मेसर्स राम रतन कन्सट्रक्शन
प्रो० श्री रतन कुमार निषाद
पुत्र स्व० लल्लू लाल
नि०-6/41 नई झूंसी बाजार, थाना-झूंसी,
तहसील-फूलपुर, प्रयागराज।

सा० राष्ट्रीय हरित अधिकरण नई दिल्ली में योजित ओ०ए० संख्या-974/2024 जितेन्द्र निषाद बनाम उ०प्र० राज्य व अन्य में पारित आदेश दिनांक 12.11.2025 के अनुपालन में निदेशक, भूतत्त्व एवं खनिकर्म निदेशालय के कार्यालय आदेश दिनांक 19.11.2025 द्वारा नामित अपर निदेशक(प्रशासन), मुख्यालय, लखनऊ तथा उत्तर प्रदेश, प्रदूषण नियंत्रण बोर्ड द्वारा नामित अधिकारी व विभागीय अधिकारियों द्वारा प्रस्तुत जाँच आख्या दिनांक 24.12.2025 की प्रति निदेशालय के पत्र संख्या-2104/एम-एन०जी०टी०-वाद/प्रयागराज/2025 दिनांक 05.01.2026 के द्वारा उपलब्ध कराते हुये जाँच में पायी गयी कमी/अनियमितताओं के सम्बन्ध में नियमानुसार कार्यवाही करते हुये कृत्य कार्यवाही की आख्या निदेशालय को 07 दिवस के अन्दर उपलब्ध कराने के निर्देश दिये गये हैं।

उक्त जाँच आख्या दिनांक 24.12.2025 में जनपद प्रयागराज के तहसील सदर के अन्तर्गत यमुना नदी खण्ड संख्या-21(ग्राम-आदमपुर, मदारीपुर से सादियापुर तक) रकबा-5.00हे० क्षेत्रफल में दिनांक 01.12.2021 से 30.11.2026 के लिए आपके पक्ष में साधारण बालू के स्वीकृत खनन पट्टा के सम्बन्ध में निम्न कमियों/अनियमितताओं का उल्लेख किया गया है:-

1. No pillars were found installed in the mining site area.
2. The weighbridge was found to be installed, about 6.0 km. from the mining lease area. The weighbridge was electronic based.
3. General conditions no. 45 and Specific conditions no. 6 & 16 of Environmental Clearance Regarding plantation was found not complied by project proponent.
4. No mechanism/arrangement for dust suppression has been made.
5. 02, CCTV camera were found installed at weighbridge. the CCTV Cameras were not in working condition.
6. PTZ camera was not found installed at the mining site area.
7. No arrangement for toilets found during joint inspection.
8. First aid arrangement were not found at the mining project site office.
9. Specific conditions no.20 of Environmental Clearance Regarding construction of Link Road from the quarry site to the main road was not complied by project proponent.

उक्त से स्पष्ट है कि आपके द्वारा न तो उ०प्र० उपखनिज (परिहार) नियमावली-2021 के प्राविधानों एवं खनन पट्टा विलेख की शर्तों का अनुपालन किया जा रहा है और न ही पर्यावरण स्वच्छता प्रमाण पत्र की शर्तों का अनुपालन किया जा रहा है। इस सम्बन्ध में नियमावली-2021 के नियम-61(1) एवं (2) के प्राविधान निम्नवत् हैं :-

नियम-61(1)-"पट्टेदार द्वारा इन नियमों या पट्टे में दी गई या दी गई समझी जाने वाली शर्तों और प्रसंविदाओं के, सिवाय उनके, जो स्वामित्व, भाटक या राज्य सरकार को देय अन्य धनराशियों के मुग्तान से सम्बन्धित हों, भंग या उल्लंघन किये जाने की दशा में राज्य सरकार पट्टेदार को अपना मामला बताने की सुविधापूर्वक अवसर प्रदान करने के पश्चात् पट्टा समाप्त कर सकती है। यह अधिकार नियम 60 के उपबंधों के अतिरिक्त होगा और इसका उस पर कोई प्रतिकूल प्रभाव नहीं पड़ेगा।

(2) यदि उप नियम (1) अथवा नियम-59 के अधीन पट्टा समाप्त कर दिया जाता है तो पट्टेदार का नाम जिला अधिकारी द्वारा दो वर्ष से अधिक ऐसी अवधि के लिए जैसा कि वह उचित समझे, काली सूची में डाल सकता है, जो विभाग की वेबसाइट पर अपलोड की जायेगी और ऐसी अवधि के दौरान उसको इस नियमावली के अधीन कोई खनिज परिहार अनुमत्य नहीं होगा। इस सम्बन्ध में, यथास्थिति, खनन पट्टे के रजिस्टर में या नीलान रजिस्टर के अभ्युक्ति वाले स्तम्भ में एक प्रविष्टि अंकित कर दी जायेगी।"

अतः एतद्वारा आपको निर्देशित किया जाता है कि उक्त के सम्बन्ध में अपना स्पष्टीकरण एक पक्ष के अन्दर प्रस्तुत करना सुनिश्चित करें कि क्यूँ न नियमावली-2021 के नियमों, खनन पट्टा विलेख की शर्तों तथा पर्यावरण स्वच्छता प्रमाण पत्र की शर्तों के उल्लंघन के कारण आपके पक्ष में स्वीकृत खनन पट्टा को निरस्त कर दिया जाय। नियत अवधि में यदि आपका उत्तर प्राप्त नहीं होता है तो यह समझा जायेगा कि इस सम्बन्ध में आपका कुछ नहीं कहना है। तदनुसार अग्रिम कार्यवाही की जायेगी, जिसके लिये आप स्वयं उत्तरदायी होंगे।

(मनीष कुमार वर्मा)

91/ जिलाधिकारी, प्रयागराज।

पत्रांक व दिनांक तदैव।

प्रतिलिपि-निदेशक, भूतत्व एवं खनिकर्म निदेशालय, उ०प्र०, खनिज भवन, लखनऊ को पत्र संख्या-2104/एन-एन०जी०टी०-वाव दिनांक 05.01.2026 के सन्दर्भ में सादर सूचनार्थ प्रेषित।

91/ (मनीष कुमार वर्मा)
जिलाधिकारी, प्रयागराज।

20/02/26